

**IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI
'E-COURT' AT KOLKATA**

Before Shri Sanjay Garg, Judicial Member

I.T.A. No.88/Ran/2019
Assessment Year: 2014-15

Sri Bateshwar Kumar Yadav.....Appellant
Dhawan Nagar,
Gandhi Nagar, Kanke Road,
Ranchi-834008.
[PAN:ABGPY3412K]

vs.

ITO, Ward-2(4), Ranchi.....Respondent

Appearances by:

Shri Pankaj Kejriwal, AR, appeared on behalf of the appellant.

Smt. Chinmaya Aurangabadkar, JCIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing : March 25, 2021

Date of pronouncing the order : April 30, 2021

ORDER

The present appeal has been preferred by the assessee against the order dated 23.03.2018 of the Commissioner of Income Tax (Appeals), Ranchi[hereinafter as 'CIT(A)'].

2. The Id. Counsel for the assessee, at the outset, has submitted that the assessee wish to settle the matter under Vivad Se Vishwas Scheme, 2020 launched by the Department. He, therefore, wish to withdraw the aforesaid appeal. In my view, there is no point in keeping the impugned appeal pending. For any reason whatsoever, if the assessee fails to avail the benefit of Vivad Se Vishwas Scheme 2020, he will be at liberty to get his appeal restored. Under the circumstances, I allow the assessee to withdraw the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 30.04.2021.

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 30.04.2021.

RS

Copy of the order forwarded to:

1. The Appellant-
2. The Respondent-
3. The CIT concerned-
4. The CIT(A) -
5. The DR -
6. Guard File

BY ORDER

Sr. P.S., ITAT, Kolkata